

FORM A		
PUBLIC ANNOUNCEMENT		
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)		
FOR THE ATTENTION OF THE CREDITORS OF MAHENDRA COMMERCIAL LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Mahendra Commercial Limited
2.	Date of incorporation of corporate debtor	03/01/1980
3.	Authority under which corporate debtor is incorporated / registered	RoC Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U65993WB1980PLC032458
5.	Address of the registered office and principal office (if any) of corporate debtor	265, Rabindra Sarani, 4th Floor, Barabazar, Kolkata - 700007 WB IN Email : mahendracommercialtd@gmail.com
6.	Insolvency commencement date in respect of corporate debtor	10/04/2024
7.	Estimated date of closure of insolvency resolution process	07/10/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Netai Basak Regn No: IBBI/IPA-003/IP-N00327/2020-2021/13421
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 3B, Srijoni Apartment, 34T/3, N K Ghoshal Road, Kasba, Kolkata - 700042, Email: mahendra.cirp@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No. 3B, Srijoni Apartment, 34T/3, N K Ghoshal Road, Kasba, Kolkata - 700042, Email: mahendra.cirp@gmail.com
11.	Last date for submission of claims	24/04/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at :	Web link: (i) http://ibbi.gov.in/downloadform.html Physical Address : NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Mahendra Commercial Limited** on 10/04/2024. The creditors of **Mahendra Commercial Limited** are hereby called upon to submit their claims with proof on or before **24/04/2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Netai Basak

Interim Resolution Professional of Mahendra Commercial Limited

Place : Kolkata
Date : 13/04/2024

Regd. No. IBBI/IPA-003/IP-N00327/2020-2021/13421
AFA: AA3/13421/02/280125/301097 valid upto 28.01.2025